# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 5517 ANSWERED ON 3<sup>RD</sup> APRIL, 2025

### **VEHICLE SCRAPPING**

#### **5517. SHRI GURMEET SINGH MEET HAYER:**

#### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

# be pleased to state:

- (a) the manner in which the Government is planning to integrate traditional scrap dealers into the Registered Vehicle Scrapping Facility (RVSF) system to ensure their participation and livelihood security given that the existing network of traditional scrap dealers operates in a labour-intensive manner while the RVSF framework is more technology-driven;
- (b) whether there are any training programmes, financial incentives or skill development initiatives to help scrap labourers transition to the new system and if so, the details thereof;
- (c) the measures being taken to authorise traditional scrap dealers to issue valid scrapping certificates for availing new vehicle purchase incentives;
- (d) the manner in which the Government is planning to regulate and standardize scrap collection while preventing illegal or unregistered vehicle scrapping;
- (e) whether the Union Government collaborates with the State Governments or private players to support infrastructure development for small scrap dealers and if so, the details thereof; and

(f) the steps being taken to prevent environmental hazards from unregulated scrapping and ensure compliance with waste disposal norms?

#### **ANSWER**

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

# (SHRI NITIN JAIRAM GADKARI)

- (a) to (b) (i) The Vehicle Scrapping Policy aims to reduce pollution from old and unfit vehicles in an environment friendly manner through a scientific scrapping process. Government in Ministry of Road Transport & Highways has notified the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 vide GSR 653(E) dated 23.09.2021 (further amended vide GSR 695 (E) dated 13.09.2022 and GSR 212 (E) dated 15.03.2024).
- (ii) These rules provides for the integration of unorganised/informal sector with the formal scrapping ecosystem. Further, sub-rule 12 of rule 13 of these rules provides that a Registered Vehicle Scrapping Facility (RVSF) may establish any collection centre at any place, other than the Scrapping Yard and, if collection Centre undertakes activities such as, depollution and dismantling, then, the requirements applicable for a Registered Vehicle Scrapping Facility shall also be applicable to such Collection Centre.
- (c) As per Rule 3 of the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021, Certificate of Deposit (CD) means the certificate issued by the Registered Vehicle Scrapping Facility (RVSF) to recognise the submission of the vehicle from the registered owner to the said RVSF for further treatment and, Certificate of Vehicle Scrapping (CVS) means the certificate issued by a RVSF to recognise the final disposal of a vehicle. The CD and CVS can be issued by RVSFs only.
- (d) In order to prevent illegal or unregistered vehicle scrapping, following provisions are provided in the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021:

- (i) Under Rule 9, the registration authority is duly authorised for inspection of the RVSFs. The registration authority can order to cancel or suspend the license of the facility in case of non-compliance, after following due process.
- (ii) Rule 11 provides that the RVSF, after completing the necessary treatment, shall issue a digital Certificate of Vehicle Scrapping to update the VAHAN Database and inform the competent authority of the State Government or Union territory Administration for updating of records of the vehicle.
- (iii) Rule 14 mandates timely audit of RVSFs by any of the agencies specified under rule 126 of the Central Motor Vehicles Rules, 1989.
- (e) In order to showcase business opportunities to the investors, Investor summits have been conducted in collaboration with various State Governments. Further, Government also provides necessary support to the investors for establishing a RVSF by conducting meetings, consultations, etc.
- (f) As per sub-rule (xix) of rule 10 of the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021, the Registered Vehicle Scrapping Facility shall ensure that removal or re-cycling or disposal of hazardous parts of the scrapped vehicle is done as per the guidelines issued by the Central Pollution Control Board for environmentally sound management of End-of-Life Vehicles and AIS-129.

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